Reserved on 8.2.2021

Central Administrative Tribunal, Allahabad Bench, Allahabad Contempt Petition No. 330/00057/2014 in

O.A. No.330/00360/2010

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J) Hon'ble Mr. Tarun Shridhar, Member (A)

This the day of February, 2021.

Rajendra Chaubey aged about 59 years son of Shri R.S. Chaubey, Ex-SPM/ Moradabad City, r/o 11/127, Nai Colony, Jwala Nagar, Rampur (U.P.)-244901.

Petitioner

By Advocate: None

Versus

- 1. Sri R.K. B.Singh, Director, Postal Services, in the office of PMG, Bareily Region, Bareilly.
- 2. Shri Rahul, Senior Superintendent of Post Offices, Moradabad.

Respondents

By Advocate: Sri Saurabh Srivastava

ORDER

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

No one had appeared from either side even on the revised call to press this contempt petition.

- 2. This critically old C.P. is pending since the year 2014 and is related to O.A. pertaining to the year 2010.
- 3. A perusal of the record shows that, the order of the Tribunal dated 12.12.2013, in respect of which the instant C.P. was filed, was stayed by Hon'ble High Court vide order dated 6.8.2014 passed in WRIT -A No. 40246 of 2014. In view of the stay order passed by the Hon'ble High Court, the instant C.P. was adjourned sine die vide order dated 27.7.2015 passed by this Tribunal.
- 4. The copy of the order dated 24.4.2018 passed by the Hon'ble High Court in Writ A No. 40246 of 2014, has been annexed

Contempt Petition No. 330/00057/2014 in O.A. No. 330/00360/2010 by the Registrar of this Tribunal, along with his report, that no one is turning before this Tribunal in this C.P. since 2015.

- 5. A perusal of the aforesaid order of Hon'ble High Court shows that the petitioner of this C.P. namely Rajendra Chaubey, who was respondent before Hon'ble High Court in the aforesaid writ petition filed by the contemnors, had died in the year 2016 and as there was no substitution, the Hon'ble High Court dismissed the writ petition as abated long back.
- 6. In view of the fact that the petitioner of this C.P. has died and there is no substitution, this C.P. also stands dismissed as abated.
- 7. No order as to costs.

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(Tarun Shridhar) Member (A) (Justice Vijay Lakshmi) Member (J)

HLS/-